tion GSR No. 795, dated the 5th June, 1972, publishing the Industrial Disputes (Central) (Amendment) Rules, 1972, under sub-section (5) of section 38 of the Industrial Disputes Act, 1947. [Placed in Library. See No. LT-3406/72].

APPROPRIATION ACCOUNTS (CIVIL) (1970-71) OF THE UNION GOVERNMENT AND THE REPORT OF THE COMPTROLLER AND AUDI-TOR GENERAL OF INDIA THEREON

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): Sir, I beg to lay on the Table a copy (in Hindi) each of the following papers:—

- (i) Appropriation Accounts (Civil) of the Union Government for the year 1970-71.
- (ii) Report of the Comptroller and Auditor General of India on the Appropriation Accounts (Civil) of the Union Government for the year 1970-71.

[Placed in Library. For (i) and (ii). See No. LT-3339/72.]

THE COAL MINES (SECOND AMENDMENT)
REGULATIONS, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND RE-HABILITATION (SHRI BALGOVIND VERMA): Sir, I beg to lay on the Table, under sub-section (7) of section 59 of the Mines Act, 1952, a copy (in English and Hindi) of the Ministry of Labour and Rehabilitation (Department of Labour and Employment) Notification GSR No. 877, dated the 19th June, 1972, publishing the Coal Mines (Second Amendment) Regulations, 1972. [Placed in Library. See No. LT-3336/72.]

[THE VICE-CHAIRMAN (SHRI V. B. RAJU) in the Chair]

CLARIFICATIONS IN RELATION TO STATEMENT RE SUGAR SITUATION

SHRI D. D. PURI (Haryana): The first clarification that I wish to seek

from the hon. Minister is this. He has stated on the first page of the statement:

"....in the context of the record production of 42.6 lakh tonnes of sugar during 1969-70, which resulted in the prices of sugar...."

the decision to decontrol sugar was taken. I wish him to clarify as to why he has suppressed the fact that in the season 1970-71 the results were known to the Minister before the decision was taken to decontrol sugar. The production was 5.25 lakh tonnes less; the consumption was 4.5 lakh tonnes more. am only talking of the date on which the decision to decontrol was taken. Will the hon. Minister clarify as to why these figures had been suppressed and why it has been stated that the decision taken in May '71 was taken basis of the figures not of the season immediately preceding 1971, but in the context of the season earlier?

Now, Sir, the second thing I wish him to clarify is this: Was the Government aware of the fact that the sowings in some parts of the country, particularly in the north, were less by as much as 15 to 20 per cent? I will only read out four lines from my speech on 25-7-71:

"The sowing at any rate in the North — estimates have been prepared for U.P., Haryana and the Punjab — is less approximately by 20%. One bad monsoon — here I want to be on record unequivocally and very categorically — and we will land in a shortage and we will again plunge the country into control and will be getting into the vicious circle of control and diversion for some years." Will he please clarify?

Thirdly, at that time the hon. Minister stated that decontrol was being resorted to to hold the price line. I would wish the Minister to clarify: How many

-crores, how many hundreds of crores, the consumer has paid more as a result of the decision to decontrol sugar at that time?

So far as these clarifications are concerned. I go to the extent of saying that there is a Latin phrase suppressio veri eft suggestio falsi: When you suppress the truth, then you are suggesting falsehood, applies to the statement the Minister. I now come to my second set of clarifications. On page 2 of the Minister's statement it is stated that as a result of a certain agreement, "60% of the monthly releases of sugar at a fixed price of Rs. 150 per quintal...". Now, the sentence to which I seek a clarification reads:

"Similarly, a further 3.5% of the monthly release was also made available by the factories at the same price..."

"At the same price" here would indicate to the House that the price mentioned in the previous sentence, namely Rs. 150. Will the Minister clarify this? In this instance, it may not be a technically false statement, but the impression that it leaves to the House is that this 3.5% was also being taken at the aforesaid Minister price of Rs. 150. Will the clarify?

Will the Minister also clarify whether this overall percentage of 3.5 related to the previous season and not to the season in which the sugar is being procured, as in the case of it?

Finally, I come to the most important aspect of the clarification which I want seek. Will the Minister clarify whether the net result of the policy that announced thev have now is going to be that those factories which paid cane prices and above the minimum price are going to suffer and those factories which paid much lower cane price are going pocket the whole profit? Will he also clarify whether this disincentive will

not lead to a situation where everyone in the future will be reluctant to pay a price higher than the minimum cane price and thus inhibit the production of future? Will he assure the House that in the areas, particularly the sensitive areas in the North, the minimum price that is going to be fixed for cane will not be less than the price received by the cane growers last year? These are the clarifications which I seek.

THE MINISTER OF STATE IN THE MINISTRY OF **AGRICULTURE** (PROF. SHER SINGH): Sir, the first question raised by the hon. Member is regarding decontrol. In the statement itself I have mentioned that the production of 1969-70 was not the only one factor; there were other factors also. As a result of that also...

SHRI DEV DATT PURI: I am asking: What about the production of 1970-71? Why were those figures suppressed?

PROF. SHER SINGH: At that time we did not have the figures.

SHRI DEV DATT PURI: saying that the figures that were known to you on the date of the decontrol.

PROF. SHER SINGH: We did not have the exact figures because some mills were still crushing cane in May, June and August. Still the reason which I gave was not this that the production in 1969-70 was very much higher but the other reasons have also been given, One of the reasons was: As a direct consequence of this development, lifting of levy sugar, particularly from high-cost zones was tardy, and the stocks with the mills in these zones became disproportionately higher than the stocks with the mills in the other zones. The rationing system had also lost its utility. In some cases the price of free sugar was less than the price of levy sugar. There were certain other factors also. As far the area, there was some shortfall in that area. We did not know about the shortfalls due to weather

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[Prof. Sher Singh.]

condition. Subsequently after decontrol, we had rains in some parts of eastern U.P., in Bihar there were floods and as a result of these floods some sugarcane crop was damaged. There was drought in some areas in the South; of course this did not very much hit the sugarcane crop, but there was some effect of this and that is why the production down.

Then, the hon, Member has sought another clarification with regard to the 3.5 per cent which was to be exported and that has to be taken at the same price. I have mentioned in my statement: At the same price of Rs. 150 or whatever may be the levy price then. It is true that previously the Government used to subsidise its export of the sugar but last year the industry agreed to subsidize that. Therefore, the industry actually is charging Rs. 110 because they are meeting that subsidy part also.

SHRI DEV DATT PURI: It should have been stated there.

PROF. SHER SINGH: Now. the third question is about those that paid higher prices last year. hon. Member wants to convey that those who paid higher prices will suffer and those who paid lower prices gain more. There is some truth in it but we tried to persuade everybody, all the mills in all the States, to pay higher prices for the cane and we succeeded to some extent in convincing everybody. Even Tamil Nadu, I may inform House, have now agreed to pay Rs. 8/50 per Quintal. Previously they did agree but now they have agreed and they are paying. So we were able to convince the millowners both in joint stock sector and also in the operative sector to pay higher prices than the minimum price.

SHRI DEV DATT PURI: Even now part of the question has not been answered.

PROF. SHER SINGH: And this had its effect. This year the sowing sugarcane, that is, the area under sugarcane, has increased.

SHRI DEV DATT PURI: Sir, I had asked whether the Government not aware of the shortfall in production by 5.2 lakh tonnes till that time and also the increase in consumption to the tune of 4.5 lakh tonnes. I am talking of the increase in consumption as on that date on which the decision was taken and I am basing it on the figures published by the Government. I am not taking into account the subsequent increase in consumption. The point is whether the Government was not aware at that time that the production would be less 5.2 lakh tonnes and consumption more by 4.5 lakh tonnes.

PROF. SHER SINGH: We were aware of the fact that there will be a shortfall in production but what will be the exact shortfall we had no idea.

SHRI A. G. KULKARNI (Maharashtra): Sir, the statement given by the Minister shows to what extent the crisis has taken over the Ministry of Food and Agriculture. They are not coming to grip with the problem as yet. statement is apologetic and they asking for time to evolve some procedure. Already the crisis has taken over so much and the consumers have been - put to so much difficulty that in this policy statement you ought to have come up with a straight announcement all the stocks will be taken over distributed at the levy price. Instead of doing that you are apologetic some explanations which are not at all valid. I want to know from the Minister what type of thinking is done in the Food and Agriculture Ministry. I do not understand this. Your senior colleague. Mr. Fakhruddin Ali Ahmed, stated last time that the Government had approved the scheme for a buffer stock being built up. Had you taken action at the time when the bumper crop was available,

10/- per Quintal plus a percentage as suggested by Dr. Sen so that within a period of three years we shall have reached the target of 45 lakh tonnes. You should not be afraid if the Agricultural Prices Commission ask you to pay a lower price. Don't be chickenhearted while dealing with the Agricultural Prices Commission. The second thing I want to know is this. It has been announced by the Maharashtra Co-operative Sugar factories and also by the private sugar factories that they are prepared to hand over their stocks at levy prices. Take over at levy prices. (Interruptions) You see the 'Times of India', today's edition They "Take it at levy prices." My Suggestion is that you just take it at levy prices. Take over all the stock from the country and distribute it prorata, whatever is possible. The third point; you reducing day by day the monthly releases. From 3.25 lakh tons you have come down to 3 lakh tons. In the Poona region, I am told, instead of 2 kilos. You are giving 800 grams, thereby increasing panic. At least you haul up your Ministry which is dealing with the releases and see that the people are given at least the minimum confidence that they will get at least minimum sugar. Sir, I do not want to ask for more clarifications because even after

you would have had a buffer stock. You have failed and you have not done anything in the matter. There was a suggestion for taking over the stocks and marketing it through a public distribution system and you failed there also. This is the history of failures of the Ministry. And now vou say that the Tariff Commission has been again consulted. This is just like changing doctors. The Food Ministry is the Sir, they did not know what they were suffering from and they are changing doctors every now and then. First they consulted Dr. Sen and he submitted a Report in which he had made quite logical suggestions. when they found politically it was not possible to implement them, they went to the Tariff Commission and the Tariff Commission is talking of escalation of prices on some ground or other. What I want to say to the Minister is this. Take courage in your hands and have a logical and rational policy on sugar. Otherwise you will not only bring your own Ministry but the whole Government into disrepute because the consumers are very much agitated by the rising prices. So I want to know as clarification. . .

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You are making suggestions more.

SHRI A. G. KULKARNI: When there is failure on the part of the Government I have to highlight it. I am very sorry to say this. This is the fifth time during the last four years I am criticising the Ministry of Food for an irrational and unrealistic sugar policy.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Now seek your clarification.

SHRI A. G. KULKARNI: The Clarification I want is this. In this statement you have not mentioned what policy you are advocating. I want to know whether you will consider Rs.

PROF. SHER SINGH: The hon. Member has asked for three clarifications; one about the sugarcane price. He has suggested that it should be ten rupees and above, proportionately, on the basis of the recovery a higher price than ten rupees also. The whole policy about the minimum price to be fixed for the next season is under consideration, and this fact is certainly being considered that we should fix such prices as would act as an incentive to the canegrowers.

asking for many clarifications it is not.

going to improve the matter.

SHRI A. G. KULKARNI: When the sowings are to be made between July and October they are going to consider it in September. You are an agriculturist. Please tell him that it cannot be done. It is on paper you will do it.

PROF. SHER SINGH: In my Statement I have said that this policy, we are hoping, will be announced during this Session itself.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): During this Session.

PROF. SHER SINGH: This is what I have said in my Statement also. are keeping this fact in view and we want that the production οf sugar and we should should increase adopt a policy which would provide an incentive to the cane-growers so that production of sugar would increase. This is very much in our view. As for the second point about Maharashtra industry suggesting to give sugar at levy prices the information of the hon. Member is wrong. It is wrong. They have not offered to supply the whole sugar at levy prices.

SHRI A. G. KULKARNI: Take over.

PROF. SHER SINGH: They have suggested to the Maharashtra Government. It is between them. The Maharashtra Government, as the purchaser they can purchase the free sugar also at a certain price—which I have also read—at Rs. 2.30 ex-factory something of that sort. Now, as for taking over the whole thing, that involves a very big question of policy, and that policy, as I said, is under consideration. Now about the third point, about reduction in releases. The availability of sugar is not so much that we can continue releasing more. We can realease now 3 lakh tons only and every month are releasing 3 lakhs

SHRI A. G. KULKARNI: Then why the quota is reduced?

PROF. SHER SINGH: As for quota, we have taken a decision. We wrote to the State Governments, gave them guidelines about the distribution of sugar, and the main principle was that no one person should get more than 1 kilo. per month and no family should get less than 1 kilo. per month. This is the maximum and minimum. In Poona and in Bombay and some other big cities in Maharastra, were distributing 2 kilos, per head and they never bothered about the people living in the villages. Therefore, we told them that they should decrease that quota in the cities also and bring it down to 1 kilo.. It should in no case be more than 1 kilo, it may be less, even 800 grams if more could be given to the villagers. because also must have some share. because of that that we are reducing this.

SHRI S. G. SARDESAI (Maharashtra): The first thing I would like to say is that the sugar policy of the Goernment of India is in such an utter mess to handle that even if you had wanted to fleece the consumers and you had wanted to fill the pockets of the mill-owners, you could not have evolved a worse policy than what you have done. The moment we ask these questions, you say; "Are you questioning our intentions?" My frank opinion even with the worst of intentions, you could not have done worse than what you have done. First and foremost, I am not bothered about your intentions. Secondly, is it not a patent fact that the sugar which is today being sold at Rs. 4 or Rs. 4.50 or Rs. 5 a kilo was produced last year or it is part of the earlier stocks which were held over? This sugar was produced at a time when there was a cost of produc-After producing the sugar surely the cost of production cannot go up with regard to the stocks which have already been produced. So, though the earlier cost of production was less, that sugar is

now being sold at Rs. 4 per kilo. Can there be a greater crime than this? It is a fact that it was produced earlier. My question is simply this. Till a year ago you had full control over the price and distribution of sugar. You aboli-What prevents you from reverting to the same method all over again? You are talking of a policy. Where is the question of any policy? Sugar stocks were taken over and distributed last year, but then you decontrolled sugar. Why cannot you do the same thing? What prevents you from doing that? So, do not raise fundamental questions of policy. Immediately we are not asking you to take over the sugar factories, but downright, here and now we want you to take over all the stocks and distribute them at the controlled price as you were doing in You have no justification. I the past. would like to know why this is not being done. This is my question No. 2. Sixty per cent: forty per cent you came to a gentleman's agreement with people who are not gentlemen. could sell 60 per cent and you would distribute 40 per cent. At that time you yourself said that in the initial stages they sold it even at Rs. 2. statement says that the price had been even less than the levy price. I want to know in between what has happened. I want to know between the period when they were selling at Rs. 2 per killo and today, what has happened.

SHRI DWIJENDRALAL SEN GU-PTA (West Bengal): Elections.

SHRI S. G. SARDESAI: The same sugar they are now selling at Rs. 4. I say this is downright dacoity. to use this word. They must be prosecuted as dacoits nothing less than dacoits. There are one or two things more. About the Maharashtra Government, I am glad that you have clarified Now, if they offer it to the Maharashtra Government and if the Maharashtra Government purchases it in the open market from the factory-owners, that is the limit. That means the Maharashtra Government will become an active participant in blackmarketing. They will purchase it at Rs. 3 or Rs. 3.50, I do not know. You said Rs. 2.20 or whatever it is. They will go on rai-They will purchase it sing the price. at Rs. 3/- and then sell it at Rs. 3.50. This is the demand of the sugar factory-owners. If you say there is blackmarketing in sugar, the millowners will

You do not raid us. This is the price at which sugar is being sold by the Government through Government shops. This is what will happen. I hope my words are clear. We are sitting in Par-You are up against a very powerful struggle. The people burst out. They will make it a law and order question. I want to tell you that if things are not corrected, it is going to be a law and order question. I want to say that.

PROF. SHER SINGH: In the very beginning I have admitted that the whole situation is very painful and causing serious concern. The information which the hon. Member gives that the sugar now being sold is the sugar which was produced last year is a wrong information. That is not correct. fact, the stocks of last year were exhausted some time in February. February onwards, it is the new sugar which was produced this year, in this season.

SHRI S. G. SARDESAI: Take into account this year's cost of production.

PROF, SHER SINGH: From February onwards all the sugar that is being supplied is the sugar produced during the current season.

SHRI S. G. SARDESAI : But the cane was purchased at that time. was not purchased today.

PROF. SHER SINGH: Cane continues to be purchased. Cane continues to be purchased from November, 1971 [Prof. Sher Singh]

onwards. The price that was paid for the sugarcane was nowhere less than Rs. 8.50 or something near that. It has gone up to Rs. 13. I am not justifying this price of Rs. 4. I may not be misunderstood that Rs. 4 or nearly Rs. 4 which they are charging today is correct, but I wanted to remove one misunderstanding that sugar is now being sold...

SHRI S. G. SARDESAI: Not all of it, some of it.

PROF. SHER SINGH: As I said, from February onwards, all stocks were exhausted. After that these are new stocks which are being distributed. This year, during this season, higher prices for the sugarcane were paid. We also persuaded the sugar mills to pay higher prices. . .

SHRI S. G. SARDESAI: Do you justify it? You cannot have it both ways.

PROF. SHER SINGH: I do justify it. I would like to make one appeal through you, Sir. Of course other measures are being taken Hoarders have been rounded up. We have tried to do it. We have asked all State Governments to catch the hoarders and blackmarketeers. In Delhi they have been caught. From Gujarat also I received information. We have asked the other States to round up the hoarders and give them examplary punishment. Something is being done. We more will be done in that direction. I will be the last person to justify this price of Rs. 4 or near about Rs. 4, but may I appeal that we have to build up some consumer resistance also?

SHRI S. G. SARDESAI: What is the consumer resistance? I am prepared to go and collect fifty people. They will enter the shop. Will you agree?

PROF. SHER SINGH: One thing in my mind is there is some wastage. We should accept there is wastage of sugar to some extent, at least 10 per cent.

SHRI S. G. SARDESAI: By the rich, not by the poor.

PROF. SHEH SINGH: Sometimes we ourselves have wasted this. Sometimes we take tea ten times a day. There is no tea time. Once at 12 o'clock, then again at 12.30...

SHRI S. G. SARDESAI: 'We' means 5 per cent of the population, not 80 per cent.

PROF. SHER SINGH: That 5 per cent consume a lot of sugar.

SHRI S. G. SARDESAI: I am bothered about the 80 per cent.

PROF. SHER SINGH: Those 80 per cent will get cheaper sugar. If these people can exercise some self-control and self-discipline, this wastage could be avoided.

SHRI N. G. GORAY (Maharashtra): Just a minute. Therefore, the suggestion was made, do not leave it to the rich consumer. You ration the sugar. Why do you leave it to us?

PROF. SHER SINGH: Sixty per cent of the sugar is already rationed tor domestic consumers.

SHRI S. G. SARDESAI: Why not 100 per cent?

PROF. SHER SINGH: For bulk consumers, for hotels, for halwais and for other purposes that is not rationed.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You will come with a new policy statement, is it not?

PROF. SHER SINGH: That will be done during this session itself. The policy is under consideration.

डा० भाई महाबीर (दिल्ली) : श्रीमन् मंत्री जी के वक्तव्य से स्पष्ट होता है कि सरकार की चीनी सम्बन्धी नीति कितनी दयनीय स्थिति में है, बल्कि कहना चाहिए कि कोई नीति है ही नहीं और उस में जी निष्कर्ष मंत्री जी ने निकाले हैं उस में रैमिडीज में, उपायों में यह कहा है कि:

Evolving a proper sugar and sugarcane policy for 1972-73. यानी इतने के' अन्दर चोनी के संकट की स्थिति पैदा होने के और महीनों तक उस के चलने के बाद सरकार खोज पायी है कि 1972-73 के लिए कोई चीनी सम्बन्धी नीति बनानी चाहिए इस से बढ कर नीति के दिवालियेपन का और क्या सब्त हो सकता है, मैं नहीं जानता, परन्तु मंत्रो जो से मैं दो-तोन नुक्तों पर जरा स्पष्टीकरण चाहता हं। सब से पहली बात तो यह है कि कीमतों के बढ़ने के कारण यह बताए है कि कुछ मिलों ने कोई कोर्ट के अन्दर रिट पिटीशन्स कर दिये है और इस वास्ते कोमते ओपन मार्केट के अन्दर बढ़ गई है। आप के वक्तव्य से ही स्पष्ट है कि यद्यपि रिट पिटोशन्स किये गये है तो भो हाई कोर्ट ने उन से जो की मतों का फर्क है उस की बैक गारंटी लेकर उस चीनो को रिलीज कर दिया है और वह चीनी मार्केट में आ रही है। तो फिर चीनी को कमी बाजार में हो गयी यह कहने का अर्थ क्या है यह मै जानना चाहता हु। इसी के साथ क्या यह सच है कि जो कोआपरेटिव सुगर फैक्टरीज है वह भी रिट पेटीशन्स करने के लिए हाई कोर्ट में गई है और ऐसे भी उदाहरण हैं कि सरकार के प्रबन्ध में चलने वालो फैक्टरीज भी रिट-पेटीशन्स करने के लिए गई है। यदि गई है तो मैं जानना चाहता हूं कि उसके लिए कौन सा आधार था कि जहां पर सरकार का प्रबन्ध हैं, जहां पर आफिशियल रिसीवर्स बैठे हुए है वह भी हाई कोर्ट में जाय। क्या यह सरकार के दो महकमों का एक दूसरे के साथ लड़ते हुए दिखाई नहीं देता है।

इसके अतिरिक्त मैं यह जानना चाहता हूं— जो कि मुझसे पहले भो मित्रों ने पूछा — कि जिस समय शुगर का उत्पादन पर्याप्त था और जिस समय पिछले साल के बचे हुए स्टाक्स भी काफी थे उस समय आपने बफर स्टाक बनाने का फैसला क्यों नहीं किया। क्या इस सदन में और उसके पहले भी इस तरह

का सुझाव आपके सामने नहीं आया कि सरकार चीनी का पर्याप्त स्टाक बना कर रखे लेकिन बजाय बफर स्टाक बनाने के 1970-71 और 1971-72 में बहुत बड़ी मात्रा में हैवी रिलीजेज के द्वारा चीनी का निपटान होता रहा और बफर स्टाक बना कर के और कठिनाई के दिनों के लिये सरकार ने उसको बचा कर रखने की कोशिश नहीं की और आज इस स्थिति में हम पहुंच गये हैं जब कि न्यूनतम आवश्यकता की भी पूर्ति नहीं कर सकते। मैं जानता हूं, एक मामली चपरासी की लड़की की शादी थी, उसके वास्ते वह मेरे पास आया उसने कोशिश की, उसने कहा कि मुझे अपनी लडको की शादी के लिए कोई चीनी नहीं मिल रही है क्योंकि सरकार ने कह दिया हैं कि शादी के लिए अब चीनी नहीं दी जाएगी। मैं नहीं जानता, महोदय, कि उस सम्बन्ध में क्या आप कुछ इन्कम की मर्यादा नहीं रख सकते थे कि जिसके यहां शादे है वह एक मामूली आय का छोटा व्यक्ति है तो उसके लिए कभ से कम कुछ गुंजाइश रखते लेकिन आप तो एक ही छड़ी से सब को समेटते हैं, ऐसी खुली छूट रखी है कि कोई नियम नहीं है, कोई नियंत्रण नहीं है, कोई रोकथाम नहीं है, तो सरकार बफर स्टाक के सम्बन्ध में जो समय पर फैसला नहीं कर सकी इसका कारण बतायगी।

महोदय, आखिरी बात जो मैं जानना चाहता हूं वह यह है कि आपने स्टेटमेन्ट के अन्दर जो आस्टेरिटो की वात की है तो क्या सचमुच में सरकार अपने देश के लोगों के जावन-स्तर को बढ़ाने का यह तरीका समझती है कि जो कुछ थोड़ी बहुत चोनी के द्वारा उनके जीवन में मिठास का अंश आता है उसको निकाल दिया जाय और आस्टेरिटी का आदर्श हम आजादी के पच्चीसवें साल में जब कि हम स्वतन्त्रता की जयन्ती मनाने जा रहे हैं उछालें। क्या इस तरह की बात करना सरकार को शोभा देता है।

महोदय, एक बात मैं जानना चाहता हूं, यदि सरकार के पास कोई नीति नहीं तो आप

डा० भाइ महावोर] सारे स्टाक्स को ले कर के उनका ठीक डिस्ट्रोब्य्शन करने का फैसलाक्यों नहीं करते और अब तक यह जो नीति निर्धारण के बारे में खाली ये चार उपायों का जो कहा गया है तो केवल अभी 1972-73 के लिए आप नीति बनायेगे और फिर अगले साल की स्थिति इतनी हो बिगड़ने के बाद अगले साल के अगस्त में कहा जाएगा कि अब सरकार का खयाल है कि 1973-74 को नोति बनाई जाय। क्या दूरगामी नीति बना कर के इस समस्या का स्थायं। हल सोचेंगे या नहीं और उसका इशारा आपने इसमें से क्यों नहीं दिया ?

प्रो॰ शेर सिंह: उपसभाध्यक्ष पहला प्रश्न माननीय सदस्य ने उठाया है कि हाई कोर्ट में जो गये तो उसके कारण भी क्या कीमतों पर असर पडा। तो उसमें चीनी बाद में मिल गई यह बात तो ठीक है लेकिन एक तो यह हुआ कि चोनी को कीमतें भी ऊपर हो गई, और उसकी वजह से जलाई के महीने में 15 हजार टन चोनी कम लिफ्ट की गई है इन्हीं कारणों से क्यों की देर लग गई, कुछ स्टेआर्डर ले आये और कुछ ऐसा सिलसिला चला कि उसका प्रभाव पड़ा है। मैं यह नहीं कहता कि वही कारण है, और भी कारण हैं लेकिन वह भी एक कारण है।

भाई महावीर: अब आती जा रही है ।

प्रो० शेर सिंह: अब वह आने लगी है।

दूसरा आपने फर्माया कि कुछ को आपरेटिव मिल्स भी है जो कि कोर्ट में गई तो यह ठीक है और जो सरकारी प्रबन्ध की मिलों का कहाती उसको भी देखने की बात है, मैं मालूम करूंगा कि गई है या नहीं।

दूसरा बफर स्टाक के बारे में आपने कहा। यह ठोक बात है और अब जो नई नोति बनाने की बात चल रही है वह केवल 1972-73 के लिये नहीं है वह लम्बी, दूरगामी, नीति है ।

डा० भाई महावीर: आपके वक्तव्य में

प्रो० शेर सिंह: र्वह तो इसके लिए कि इमोडिएट सिच्यएशन के लिए था। लेकिन दूर-गामीं नीति बनाने पर विचार हो रहा है और दूरगामी नीति बनाई जिएगी । उसमें बफर स्टाक वर्गरह की बात है, वह भी विचाराधीन है।

डा० भाई महावीर : विचार में हो गया है।

प्रो ॰ शेर सिंह: दूसरी बात आपने कही चीनी से लोगों को थोड़ो सी मिठास मिलती है और उस चीनी को बन्द करना चा_{रे}ते हैं। गरीब आदमी जिसको थोड़ी चीनी मिलती है उसके लिए हम नहीं कहते हैं चीनी कम करें। हम उन लोगों की चोनी कम करवाना चाहते है जो वेस्ट करते है, दस-दस बार चाय के प्याले में चीनी लेते है और थोडा पीकर बाकी फोक देते है। ऐसे लोगों से हम चाहते हैं थोडा सा अपने ऊपर नियंत्रण कर लें . . .

SHRI S. G. SARDESAI: How?

प्रो० शेर सिंह : या ऐसे लोग बबदि करते है जिनको चीनी नुकसान भी करती है, वे अगर चीनी खाएं तो उनकी दैतन्द्रहस्ती को भी नुकसान हो सकता है। इसलिए हम कहते हैं सेहत अच्छी करो और वेस्ट मत करो . . .

डा० भाई महाबीर: कम से कम गरीब लोगों की जो न्यूनतम आवश्यकताएं है, जैसे शादी विवाह में चाहिए--उसकी बात भी ती सोचिए ।

प्रो : बोर सिंह : गरीब लोगों की हम सोच रहे हैं। मैंने कहा, हम देहात में भी चीनी पहुंचाना चाहते हैं। तो गरीब लोगों की तरफ क्ष्मारा घ्यान है हो, लेकिन जिनके पास ज्या**दा** पैसाहै, जो जादा चीनी बरबाद करते है उन लोगों से मैं कह रहा हूं कि मेहरबानी करके थोड़ी सी कमी करें, अपने शरीर का भी ध्यान करो, 10 परसेन्ट भी बचा सकते हैं तो कमी कर जिससे गरीब आदमी को मिल सके और देश चीनी के संकट से गजर सके।

भी नवल किशोर: (उत्तर प्रदेश): श्रीमन्, टेक ओवर क्यों नहीं करते हैं ? सरकार के पास नहीं है और जितना बयान तो नहीं हुई, जिससे ये कीमते बढती जाती है ? मंत्री जो ने दिया और जो सवाल कुलकर्णी जी ने और पुरो साहब ने किए, उनसे यह साबित हो गया कि जो डो-कंट्रोल किया गया है वह मिल-मालिकों के हित में किया गया है, वह न गन्ना उत्पादकों के हित में है न कन्ज्यमर्स के हित मे है न मजदूरों के हित में है। मुझे ताज्जुब है, कई सवाल स्पेशिफिकली पूछे गए और प्रो॰ शेर सिह ने, हालांकि वे बहुत योग्य व्यक्ति है, कोई जवाब नही दिया। उन्होंने कहा कि हमारा एक अग्रीमेंट मिल मालिकों से हुआ था बगला देश से सर्वधित इमरजंसी के अन्तर्गत उसके बाद उन्होंने कहा कि जो इंडियन शुगर मिल्स असोसियेशन है उसने कह दिया है कि फ बटरी ओनर्स उस अग्रीमेट को मानने के लिये तैयार नहीं है । श्रीमन्, क्या यह गवर्नमेंट इतनो कमजोर है कि वह नहीं माने तो अब आपको बेबसो हो गई। श्रीमन्, एक जमाने से इस बात की मांग है कि शुगर इंडस्ट्री को नेशनलाइज किया जाये और यह केन्द्रीय सरकार अभी तक उस पर बिलकुल आंख मीचकर बैठ गई है। कभी उस कमेटी का चैयरमैन मर जाता है, कभी दसरा कोई आ जाता है, भगवान जाने क्या होता है। उसका रिपोर्ट भगवान जाने 10 साल में भी आयेगी या नही और उत्पादन भी अपने स्तर पर आयेगा या नही । कोई स्पष्ट नीति नही है । उत्तर प्रदेश में सुनते थे शुगर इंडस्ट्री का नेशनलाइजशन होगा लेकिन कुछ नही हुआ । नारे बाजी कर दी जातो है।

आपके ट्रेडर्स है उनके यहां रेड की जिये, जरूरत पडे तो उनको गिरफ्तार की जिये मगर में कहता ह कि आज आप मिल मालिकों का स्टाक थे उन्होंने ज्याना दाम दे दिये तो वे आ गए

मैं सरकार और माननीय मत्री जी के साथ, जो परेशानी हो रही है ? आपको उनके साथ वेबंसी है, उसके लिए हमदर्दी दिखाऊं, सहानुभूति विया हमदर्दी है । मैं आपसे जानना चाहता दिखाऊं, या दया दिखाऊं मै नहीं जानता । श्रीमन्, हूँ, चुनाव से पहले की मते क्या थी और चुनाव जैसा और भाइयों ने कहा, यह साबित हो के बाद क्या हो गई। एक शक पैदा होता है गया कि चीनी के सम्बन्ध में कोई फर्म पालिसी कि क्या कोई अन्डरस्टेडिंग चुनाव के दौरान

एक माननीय सदस्य:

श्री नवल किशोर: चुप नहीं है बेबसी है। श्रीमन् ऐसा कभी नहीं देखा गया--हम कांस्टि-टच्शन को बदल देते हैं, हम फंडामेटल राइट्स को बदल देते हैं मगर सुप्रीम कोर्ट में चूकि चले गए मिल मालिक, तो बड़ी बेबसी के साथ बैठे हुए हैं। उनकी कुछ पकड़ नहीं हो सकती है। कोई रास्ता सा नहीं दिखाई दे रहा है,

श्रीमन्, कन्ज्यूमर्स के रेजिस्टेसे की बात कही गई। यह बात सही है, और मैं इससे इत्तिफाक करता हु। लेकिन आप ने खुद कहा कि आप के आदेश यह है कि एक फीमली को एक किलो शक्कर दी जाए। श्रीमन्, इससे ज्यादा और क्या होगा ? चाहेतो उसको आधा कर दीजिए। यह भी बताते हैं कि देहात वाले को एक किलो शक्कर भी नसीब नही होती है। जो शक्कर देहात के नाम से, गावों के नाम से, जाती है वह शक्कर गाव तक पहचती नही है--यह आपके डिपार्टमेंट का भ्रष्ट सिस्टम है। डी० एस० ओ० का आफिस सेन्टर आफ करप्शन बन गया है। स्टेट्स के अदर इन्सपेक्टर्स आर इम्बाडीमेंट आफ करप्शन । गवर्न मेट बेबस बैठी हुई है, हाथ पर हाथ घरे।

श्रीमन्, मिस्टर पुरी ने कहा कि अगर यही नीति रही तो जिन फैक्टरियों ने गन्ने का दाम ज्यादा दिया था उनको नकसान होगा और जिन्होंने कम दिया था उनको फायदा होगा । क्यों साहब, जब आपका डाइरेक्टिव्ह यह था मैं इस बात से इनिफाक करता हूं कि जो कि गन्ने के ज्यादा दाम दे तो जिन फैक्ट्रियों ने ज्यादा दाम नही दिये, उनके खिलाफ आपने क्या स्टेप लिया ? जो बेचारे भले आदमी

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घाटे में और जिन्होंने नहीं दिये वे रह गये फायदे में। गवर्न मैट हैंव टुफोर्स, अगर गवर्न मेंट एक बात कहती है मगर वह उसको इन फोर्स नहीं करती है तो फिर इस इम्पौटैन्सी का इलाज क्या होगा?

श्रीमन्, उन्होंने खुद कहा है कि जो आपके यहां मिनिस्ट्री में कैलकुलेशन हुआ है कास्ट आफ प्रौडेक्शन का, उसका यह नतीजा निकला है कि ये नोग सस्ती शुगर बेच सकते हैं। बेच तो सकते हैं मगर बचते नहीं हैं। आप जो कैलकुलेशन करते हैं वह किसी तफरीबाजों के लिए नहीं करते हैं, वह आपने इसलिए की कि ये शुगर बेच सकते हैं मगर ये बेचते नहीं हैं इस लिए मेरी आप से डायरेक्ट डिमान्ड है कि जो फैक्टरीज मिसबिहेव करती हैं, आपका कहना नहीं मानती हैं, उनका विना किसी हिचकिचा हट के स्टाक टैकओवर कर लिजिये, परीज कर लीजिए।

इसके साथ ही साथ में यह भी कहना चाहता हूं कि यह जो आपकी डिस्ट्रोब्युशन की मशीनरा है, उसको मेहेरबानी करके स्ट्रीमलाईन कीजिय क्योंकि वह इतनी करप्ट है कि इससें आगे के लिये कोई उम्मीद नहीं है।

श्रीमन्, जहां तक वफर स्टाक का सवाल है, इसको मंत्री जी ने भी एडिमिट किया है कि वह होना चाहिए था मगर नहीं हुआ । इस लिय में इस प्वाइन्ट को और जादा प्रेस करना नहीं चाहता हूं। में सिर्फ दो बात कहना चाहता हूं। पहली बात यह है कि आप शुगर का स्टाक टेकओवर कर लीजिय और जैसा अभी आपने कहा कि नई शुगर पालिसी के बारे में इस सेशन के पहले बतला दिया जायेगा तो वह बात ठीक है लेकिन में यह कहना चाहता हूं कि इतने साल हो गये है आप किसी चीज को भी अच्छी तरह से टैकल नहीं कर पा रहे है। आप समाजवाद की बड़ी बात करते है। आप इस सम्बन्ध में जो भी कदम उठायेगे उसमें हम अ।प से साथ होंगे। मगर श्रीमन्, समाजवाद के नाम पर जो भी कदम सरकार उठायी है जा

पूँजीवाद के हित में और उसकी मजबूर्ता के लिए होता है, यहीं मेरा कहना है।

प्रो० शेर सिंह: उपसभाध्यक्ष महोदय, पहली बात माननीय सदस्य ने जो कही वह यह थी। कि जो इन्फारमल अरेन्जमेंट्स हुए थे वे क्यों टूट गये ? क्या इंडियन शुगर एसोसियेशन ने इसके बारे में दे दो और वह टूट गई ? केवल इतनी बात नहीं थी कि उन्होंने सूचना दे दी और यह चीज टूट गई । उनको इस बारे में अधिकार था और इस बारे में फैसला हुआ था कि या तो छः महोने तक या फिर इमरजैन्सी तक, विचइवर इज अरलियर, तो जब छः महीने समाप्त हो गये तो उन्होंने जो अग्रीमेंट हुआ था छः महीने के लिये, जब वह समाप्त हुआ, तब उन्होंने हमको सुचना देदो कि अब छः महीने के आगे जो हमारो साथी है वे इस चीज को नहीं मानते हैं, वे चल नहीं सकते और इस लिये उन्होंने हमें सुचना दे दो। क्योंकि यह फैसला छः महीने के लिये था और इसलिये हम उनसे कुछ नहीं कह सकते थे ।

दूसरी बात जो आपने नेशनलाइजेशन के बारे में कही, उसके बारे में आपने भी माना है कि एक कमेटी बैठी है और उस कमेटी के बारे में मैं इतना ही निवेदन करना चाहता हूं—क्यों कि आपने यह प्रश्न उठा दिया है—कि इस कमेटी की इसी अगस्त के महीने में अंतरिम रिपोर्ट आ रही है, फाइनल रिपोर्ट अभी नहीं, अंतरिम रिपोर्ट आ रही है, प

दूसरी बात जो आपने मिल्स के बारे में कही कि चुनाव के पहले कीमत कुछ और थी और चुनाव के बाद बढ़ गई, तो आपको इस बारे में जो शक हुआ है, उसके बारे में मैं यह कहना चाहता हूं कि आप इस तरह का कोई सन्देह न करें तो अच्छी बात है। आपको बहुत घन्यवाद।

(Interruption)

नाम पर जो भी कदम सरकार उठाती है वह वालों ने गन्ने की कीमत ज्यादा दी और कुछ नि

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कम दी। वैसे तो यह बात ठीक है कि कुछ ने ज्यादा की मत दी और कुछ ने कम दी। लेकिन इसमें कुछ भलाई और बुराई की घारणा की बात मै नहीं मानता हं। अगर किसी ने ज्यादा देदी तो वह ज्यादा भला था और किसी ने कम दी तो वह ज्यादा बरा था, यह बात नहीं थी। बल्कि वहां पर परिस्थितियां ही ऐसी थीं कि उन लोगों को गन्ना नहीं मिलता था और अगर उन्होंने ज्यादा कीमत दे दी तो उन्हों ने किसी के साथ कोई रियायत नहीं की, किसी के साथ भलमनसाहत दिखलाई या फिर किसी के साथ उदारता दिखलाई हो मैं यह बात नहीं मानता हु। वहां पर अवस्था ही ऐसी थी कि उन लोगों को गन्ना नहीं मिलता था और इस वजह से उन्होने ज्यादा दाम दिये।

आप कहते है कि मिलों के पास इस समय जितनी चीनी है वह कब्जे में कर ली जाय। तो मैं यह निवेदन करना चाहता हूं कि किस मिल मालिक ने $13\frac{1}{2}$ रु० मन गन्ना खरीदा है तो किसी ने 8 है रू० मन गन्ना खरीदा है। हमारे पास इस सम्बन्ध में डेटवाइज फिगर्स नहीं है कि किसने कितनी कीमत दी है। वह सब हिसाब लगाकर फिर कास्ट काफ प्रोडेक्शन की की मत निकाले फिर उसके बाद लें, तो इससे हमने यह बेहतर समझा कि पार्शेल कंट्रोल कर दें और लैंवी शुगर की मिनिमम प्राइस हमने फिक्स कर दो और बाकी शगर को फी मार्केट में छोड़ दिया ताकि जिसको घाटा हुआ हो वह पूरा कर ले।

श्री नवल किशोर: आपने इस बारे में कोई शिड्चल प्राइस बनानी चाहिये या जो मौजूदा शिड्युल प्राइस है उसके आसपास की कोई प्राइस तय करनी चाहिए और उसके बाद तमाम स्टाक को टेकओवर कर लेना चाहिए।

प्रो० शेर सिंह: जब हम शुगर लैंबी के बारे में एक बात की तो वे लोग कोर्ट में चले गये। आप को यह बात मंजूर करनी होगी कि आसपास की बात नहीं हो सकती है क्योंकि

ऐसा करने में भी कुछ दिक्कतें हैं। अगर इसमें दिवकतें नहीं होती तो हमें इस तरह की बात करने में कोई हिचकिचाट नहीं होती। यह बात नहीं है कि उनके साथ हमारी कोई बहुत सहानुभृति है, उनकी भलाई के लिए ही हम इस तरह की बात करते हैं, लेकिन गवर्नमेन्ट के सामने भी कुछ कठिनाइयां है जिसको सोच कर हम यह बात कर रहे है।

SHRI A. G. KULKARNI: It is not only in regard to cane price; in regard to the entire isue, asbout khandsari and gur also, you have to take a coordinated action.

प्रो॰ शेर सिंह: यह भी ठीक है। अब प्रश्न उठा दिया है तो मैं बता दूं कि गुड़ के बारे में हम सोच रहे हैं अनुसंधान चल रहा है इस बात के लिए कि आज जब हम गड बनाते हैं तो 8-10 परसेन्ट बनता है शुगरकेन का। उसमें मैसूर में कुछ काम किसी सज्जन ने किया है। हम कानपुर इन्स्टीटघुट को भी कह रहे हैं, इस बात के ऊपर विचार चल रहा है कि हम कोई ऐसा मशीन के अन्दर चेंज करें, ऐसे पूर्जे बनाए जिससें हम ज्यादा क्रींशग करके उसकी परसेन्टेज ज्यादा ले सर्के 10-11 की जगह 13-14 ले सके तो उससे जो अगर केन गृड़ में चला जाता है वह इघर आ सकता है और जो गृड़ और खंडसारी का प्रेशर है शगर पर वह कम हो सकता है।

SHRI THILLAI VILLALAN (Tamil Nadu); Sugar is always sweet. . .

PROF. SHER SINGH: Do not make it bitter.

SHRI THILLAI VILLALAN: . . . but it becomes bitter often due to the rise in prices and also due to pursuing in a wrong way the good policies which have already been initiated regarding sugar. From the statement I find...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You ask for new clarifications.

SHRI THILLAI VILLALAN: . . . clarification and also explanation of the present situation. The present situation becomes grave and this grave concern in the minds of the people in the country. I am not going into the question of decontrol or the policy pursued by this Government or consequences of it. I do not want to be academic. I want to be practical. the last part of this statement Minister mentioned four types of remedies. Three remedies must be done by the Government, and the fourth remedy is just like a selling advice to people. I am more concerned about the part to be played by the Government. The first part is: improving and the existing system streamlining distribution of levy sugar by the various State Governments; because must be done by not only the Central Government, it must be done through the agency of the State Governments. Then the second part is: taking effective anti-hoarding measures and awarding exemplary punishment to persons found guilty of offences under the Essential Commodities Act or otherwise; Then the third part is: evolving a proper sugar and sugarcane policy for 1972-73 with a view to augmenting the sugar production. I shall confine myself to the second part. Here it has been mentioned that hoarders and others...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You ask for clarifications. You need not read out from the statement.

SHRI THILLAI VILLALAN: I am seeking clarifications regarding second remedial measure mentioned in this. Here, in this statement itself the Minister stated: "The Honourable Members would have seen reports in the Press about the results of the raids conducted in Delhi during the last two days, and it is expected that other State Governments will also take similar action to deal with hoarders as already

requested by us." I want to know from the honourable Minister this information specifically. Mere sending instructions will not do. What actions have been taken by the State Government? Is the honourable Minister in a position to-day to tell us, when instructions have been given, what action the State Governments have taken up to this time, what improvements have been made to meet the grave situation which Simply placing a statement here and saying we have given instructions to the State Governments and all the concerned agencies to take all these remedial measures will not do. I want to know what action has been taken by this Government through the agencies in various State Governments up till now. I would like to know about that detailed report if he is in possession of those details.

PROF. SHER SINGH: On 29th July we wrote to the State Governments to round up hoarders and organise raids so that those who have hoarded sugar could be caught and some action taken against them. Today the Chief Secretaries of the various State Governments are meeting here in Delhi. They will also be discussing all these matters such as price rise, action to be taken against hoarders, and so on. The Conference is going on today. I think noother question has been asked. About streamlining the existing distributing system, we have written to the State Governments.

DR. K. **MATHEW** KURIAN (Kerala): The hon. Minister's statement is yet another example of complete bankruptcy of the Government whether it is the question of food policy or sugar policy. The hon, Minister has promised a long-term policy to announced in this House. I would request him to ensure a full debate in this House on the new long-term national policy that the Government is. thinking of. There should be adequate

time allotted for discussion of this policy before the end of the session itself.

Government has stated certain reasons why even before one year is over after decontrol of sugar the production has fallen and prices have started rising. Government now talks about long-term policy. How can Government have a long-term policy unless they correctly diagnose the existing maladies? Their only explanation is that it is due floods, excessive rains and drought the southern regions. The statements refers only to the so-called better distribution system. It does not say about the fall in production. Why has production fallen? Why there is no continuous increase in production on a sustained basis? Now, I would like to seek clarification. Is it not a fact that the main cause of this crisis in sugar is due to the following reasons? One is inability of the Government of India and the State Governments to ensure and adequately relative price. I am not referring to absolute price, but only relative price. Sometimes depending on the price of other commercial crops. there will be no incentive for the sugargrowers to cultivate Secondly, is it not a fact that sugar magnates and mill owners have been holding the people at ransom mainly with the help of the money which they get from the nationalised banking system? They have got nearly Rs. 100 crores of loan which they use speculative purposes. In addition understand that crores of rupees purchase tax are in arrears and all this money has been used for purposes of speculative trade. Is it not a fact that substantial black money is cause for this crisis? In this connection the hon Minister's statement gives certain remedies such as evolving a pro-- per sugar policy for 1972; taking effective anti-hoarding measures and giving punishments to the guilty exemplary etc. I would like to invite the attention of the hon. Minister to the interim report of the Wanchoo Committee which has been kept in the cold storage . . .

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You are going beyond the point.

DR. K. MATHEW KURIAN: No. Sir This is a significant point. Sir with reference to the question of controlling hoarding by giving exemplary punishment to the hoarders, the Wanchoo Committee says like this:

"We are also aware that the Government has been trying to tackle the problem of blackmoney by adopting various measures such as voluntary stringent punishments. disclosure. etc., etc. . . ".

So, Sir, we are firmly of the that this can only be effectively checked by such a drastic measure as demonetisation.

THE VICE-CHAIRMAN SHRI V. B. RAJU): It has nothing to do with the sugar issue now.

DR. K. MATHEW KURIAN: Sir, I will put the question now. This interim Report of the Wanchoo mittee makes an important point. The measures they are talking about are absolutely ineffective item (b) measures.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please put the question. There are other Members who have to put questions.

DR. K. MATHEW KURIAN: Sir. for the consideration of the Government, I would like to suggest taking over the entire stock of sugar anď going back to the policy which they themselves pursued earlier.

Secondly, unless the entire industry, not only in U. P. which the Congress treasury benches were very enthusiastic about earlier, but also the [Dr. K. Mathew Kurian] so-called sugar co-operatives in Maharashtra, the Kulaks' societies in Maharashtra, the sugar mills there, are nationalised, this problem cannot be solved.

PROF. SHER SINGH: Sir, we have got the diagnosis of the malady. The causes of the shortfall in sugar production are watched from year to year and everybody must have noticed that there is a cycle of about four years when we pay good prices to the cane growers and then we produce more sugarcane and when we produce more sugarcane, of course, the price of sugarcane goes down and then again they sow less sugarcane and so on and so forth. Like this the cycle goes on. We are trying to remedy the situation. We are thinking of a long-term policy. We are also thinking of how to augment the production of sugar and sugarcane, how to increase he yield per acre and so on

Now, as for the incentive prices for sugarcane, we are of the view that we should give incentive prices for sugarcane.

As regards the loans used by the mill owners for speculative purposes, as suggested by some hon. Members, now we are taking strong action on this also. Previously they used to utilise these loans for other purposes also. In fact, we have now bound them to pay a part of those loans to the sugarcane growers and there will be no sugarcane arrears now. There are people who have been having stocks with the help of black money and therefore, we are taking measures to catch the hoarders.

About the Wanchoo Committee, I do not want to say anything, because the Finance Minister has made statements in this House more than once.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Yes, Mr. Sisodia.

श्री सवाई सिंह सिसोदिया (मध्य प्रदेश):
मैं माननाय मंत्र। महोदय से जानना चाहत।
हू कि इस समय जो शहरो और ग्रामीण क्षेत्र में प्रति व्यक्ति शुगर के कोटे में अंतर है क्या सरकार का भविष्य में उस को कायम रखने का विचार है? और यह जो अलग अलग प्रान्तों में अलग अलग व्यक्ति को अलग अलग कोटा मिलता है शुगर का, उस के लिए क्या प्रान्तों को इस प्रकार का अधिकार दिया गया है कि वह उन के लिए कोटा मुकर्रर करे और वितरण की जो दोषपूर्ण व्यवस्था है उस को ठाक करने के क्या कोई उपाय शासन के विचाराधीन हैं?

श्री शेर सिंह: प्रान्तों को जो कोटा हम मंजूर करते हैं उस के लिए तीन आधार हम ने बनाय हैं। पहले तो जो 1967-68 और 1968-69 के सालों में आफ टेक था उस को हम ने ध्यान में रखा है और दुसरे प्रदेश की जनसंख्या कितनी है और उस के हिसाब से कितनी शुगर . . .

श्री सवाई सिंह सिसोविया: जनसंख्या 1971 की ली है या पिछली?

श्री शेर सिंह: अब 1971 के आधार पर हम कर सकते हैं और दूसरे अवेलिबिलिटो शुगर का कितना है उस के हिसाब से हम को कितनो वितरण करना है जो दापपूर्ण वितरण

की बात है, जो वितरण का काम है, जैसा 1 P.M.कि कई अगह के लिये कहा गया, माननीय

श्री नवल किशोर जो ने कहा कि गांव में कई जगह ठीक से नहीं बंटती है, गड़बड़ी होती है, तो वह हुमारे ध्यान में है और राज्य सरकारों का ध्यान इस और दिलाते रहते हैं और हम चाहते हैं कि डिस्ट्री-ब्युशन का सिस्टम स्ट्रीमलाइन्ड किया जाय।

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): श्रीमन्, प्रधान मंत्री जी ने कहा है कि 'गो विधाआउट शुगर''तो उनके लिये तो यह कहना उचित है क्योंकि महिला हैं और

हमारे यहा गाव मे यह कहा जाता है कि 'गई नार जो खाये मिठाई, और गया पुरुष जो खाये खटा ई', महिलाओ के लिये मिठाई वर्जित है, दे कैन गो विध्यअःउट शुगर, लेकिन प्रोफेसर शेर सिंह जो कहते हैं कि चानी मत खावो तो यह बात समझ मे नहो आती कि इनके अन्दर पुरुषत्व है या नारात्व है।

तो, श्रीमन्, मै जानना चाहुगः कि 1969-70 मे जिस समय गन्ना 14 रुपये क्विटल बिका उससे जो चीर्ना पैदा हई वह बिका 1 रुपये 40 पैसे और 1970-71 मे ज गन्ना 7 रुपये 37 पैसे क्विन्टल बिका उससे जो चीनी पैदा हुई वह बिकी 1 रुपये 50 पैसे और 1971-72 मे जब गन्ना 8 रुपये क्विटल बिका तब उससे चीनी जो वनी उसका दाम मत्री जी चाहते है कि 4 रुपया 5 रुपया मिलमालिक लेले कोई बात नही है। तो क्या इसके पीछे यह राज नहीं है कि पिछले चुनाव में इलेक्शन फड इकठ्ठा करने मे आपने चीनी मिल मालिको से जो क ोडों रुपया लिया उस पर आपने वायदा किया था उन्हें लूट-खसोट करने की देने क। और इस वायदे के मताबिक मिल-मालिको को करोड की छुट दे रखी है। आपने उनसे रुपया लिया और यह वायदा किया कि उससे दुन रुपया कमाने की छूट देगे और उस वायदे के तहत में उनको लूटने की छूट दे रखी है।

दूसरा, श्रीमन्, यह है कि क्या 1970 मे जब यह नई काग्रेस, काग्रेस से अलग हुई तो बम्बई के सम्मेलन मे वायदा किया, जो इन्होंने चार सुत्र बताया उन चार सूत्रो मे एक यह भी है कि चीनी मिलो का राष्ट्रीयकरण कर देगे, तो मै जानना चाहता ह कि आज 1972 के अगस्त मे कौन सीं कठिनाई इनके सामने है कि चीनी मिलों का राष्ट्रीयकरण नहीं कर रहे है और क्या

उसके पोछे भी यही राज नही है कि यह अपने चुनाव फड में करोड़ो रुगया चीनी मिलमालिको से लियं हैं और इसलिए चानी मिलो का राष्ट्रीयकरण वायद। करने के ब वज्द उस वायदे के आधार पर वोट लेने के ब वजूद आज नहीं कर रहे हैं।

प्रो॰ शेर सिंह : उपसभाव्यक्ष महोदय माननाय सदस्य के मजबूत पुरुपत्व का प्रमाण थोडा बहुत अगर वह हो सकता है तो यह है कि वह निराधार आरोप लगाने मे बहत मजबूतः से बोले हैं उसके अलावा कोई पुरुषत्व की बात इतनो मजबूत। सं नज़र नहीं आतः है। यह जो उन्होंने कहा कि मिलमालिको से पैसा लिया तो यह विल्कूल गलत है।

डा० भाई महावीर : पुरुपत्व की जरूरत कहाआ गई।

प्रो० शेर सिह : जे। अत्पने फर्माया पुरुपत्व की बात[ा]

जहातक यह बात है कि प्रधान मती ने अपील की है तो उसको समझने की जरुरत है। मेरे ख्याल से उन्होने समझने का यत्न नहीं किया। प्रधान मली का इसमे एक ही आशय था इस बात के कहने का कि रोटी खाये बगैर तो आप ज्यादा देर तक नहीं चल सकतें लेकिन चीनी ऐसी चीज नहीं है कि आदमी को दो चार दिन तक नहीं मिले तो उसका काम न चले, जीवन नहीं चल सकता, उसके बिना जीवन चल सकता अगर चानी जैसी चीज मे बड़े बड़े लोगों से मात खा जाय, जो ज्यादा पैसे लेते है उन लोगो के चगुल मे फस जाय तो ठीक नहीं, उन्होंने उस चगुल से निकलने के लिये कहा है, कहा है कि उसमे नही फसना है, अपने ऊपर कट्रोल एक्सरसाइज करना चाहिये, चीनी के बगैर आदमी मरता नहीं है, तो उसको उसी रूप में लेना चाहिये और मैं समझता हू कि वह बात ठीक उन्होने कही।

[प्रो० शेर सिंह]

और तो कोई बात नई उन्होंने कहा नहीं? जो राष्ट्रीकरण की बात भी आपने कही तो उसका जवाब मैं देचुका हूं।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Dwijendralal Sen Gupta.

SHRI DWIJENDRALAL SEN GUPTA: Mr. Vice-Chairman, Sir, I have three questions to put for clarifications.

Firstly, is it correct that the price of sugarcane is fixed some years after the sugarcane growers are paid interim price and their final prices are settled long after that, and so the price of sugarcane could not have any impact on the rise in prices of sugar?

Secondly, is it not a fact that the Government of India exports sugar at a price lower than its purchase price? If this is possible, why can't sugar be sold to the consumers in India at a subsidised rate?

Thirdly, is it not a fact that either before an election or immediately after an election, every year, sugar is either controlled or decontrolled and prices go up higher?

PROF. SHER SINGH: To the last question I have already replied. About the interim price for sugarcane paid sometime and the final price paid afterwards, that is being done bv many sugar factories in Maharashtra other places also. They pay the interim price or minimum price and afterwards, after the sugarcane is sold they come to know what the total profit they had gained is and out of the profit they want that the share should go to the shareholders. Therefore, they pay the final price.

As far as the export of sugar is concerned, we are subsiding it no doubt, but we cannot sell it at prices higher than the international prices; we have to sell at international prices. We want to be in the export market; we do not

want to be out of the export market. Therefore, we are doing it.

SHRI H. S. NARASIAH (Mysore): Out of the 31 lakh tonnes of sugar produced in this country, as is made available for the year 1971-72, we find that an amount of nearly 20 lakh tonnes of sugar is produced in the sugar factories of the South and Maharashtra. The present policy of the Government has adversely affected the sugarcane growers of these areas, particularly with reference to Mysore, Maharashtra and Kerala where the cost of production sugar is greater than in other areas. May I request the hon. Minister to clarify how he would remedy situation which confronts these growers and brings about an adverse effect in the total industry itself?

PROF. SHER SINGH: It is a fact that this year about 20 lakh tonnes of sugar production was there in South and Maharashtra; true. But. it is wrong to say that the cane growers have been adversely affected and that the cost of production is higher in those areas when compared to others; it is absolutely wrong to say that. In fact, the cost of production is higher Madhya Pradesh, some parts of Rajasthan, some parts of Bihar and other places. Not so much in Maharashtra. In Andhra Pradesh it is lowest in some sugar factories. Next to that is Maharashtra. In Mysore also the cost of production is not so high.

REFERENCE RE. COMMUTATION OF DEATH SENTENCE OF POLITI-CAL AND OTHER PRISONERS ON THE 25TH ANNIVERSARY OF IN-DEPENDENCE

SHRI BHUPESH GUPTA (West Bengal): Sir, during the last session, you will remember, I requested the Government that on the occasion of the 25th anniversary of our Independence certain steps should be taken to mark